

The ancillary units of major industries are also on the verge of collapse due to power crisis.

The large scale curtailment of orders to wagon-builders has crippled the prestigious Burn and Standard Company of Howrah.

Government's policy that 'bad management is bad currency' should, in real sense, be applied immediately.

The Industry Ministry must call an urgent meeting of the Finance and Commerce Ministries, officials as well as the representatives of West Bengal Government to urgently take up the matter of sick and closed units of West Bengal in general and Howrah in particular.

For the revival of Industry in Howrah, the Industry and Finance Ministers must submit comprehensive proposals for the Seventh Plan with a view to set up major units or plants in Howrah to save the ancillaries.

- (v) Violation of prescribed laws by deep sea fishing trawlers by Fishing in Shallow Waters and need to confine their operations to depths exceeding 200 metres

SHRI SOMNATH RATH (Aska) :
The livelihood of traditional fishermen and fishermen with mechanized boats operating on the east coast has been put in jeopardy following the deployment of a fleet of about 80 sophisticated deep sea fishing trawlers. The number of various species of fish and prawns in the seas off the east coast has been fast depleting following indiscriminate fishing by the trawlers.

The trawlers chartered by major sea food exporting companies often do not observe even the basic rules of fishing. They often fish in shallow water violating prescribed laws. Moreover, over-fishing by trawlers has threatened the breeding ground of prawns in the sandleads of the Bay of Bengal.

If steps are not taken to control the operation of trawlers, marine resources off the east coast would dry up.

The trawlers had to stop fishing off the west coast as their operations there had depleted marine resources. Similar restriction should be imposed on the east coast.

I demand that issue of licences to trawlers be stopped and the operators made to confine their activities to depths exceeding 200 metres. The patrolling of seas should be launched to ensure that trawlers do not violate fishing regulations.

[Translation]

- (vi) Rude and unhelpful behaviour of the Telephone Operators at Sangod (Kota) and need to redress grievances of subscribers and obviate losses to the exchequer

SHRI SHANTI DHARIWAL (Kota) :
Mr. Chairman, Sir, I would like to raise a matter regarding the irregularities indulged in and the carelessness shown at Kota Telephone Exchange in respect of trunk calls booked from Kota by the telephone subscribers of Sangod, which falls in my constituency Kota.

When a call is made to Kota Telephone exchange by the local telephone subscribers to book a trunk call, either there is no response or if at all there is response, it is after great delay. In addition, if a subscriber wants to know the ticket number of the trunk call, the officials concerned tell him that ticket number would not be given and that in case a complaint is lodged, his trunk call would never materialise. In such a situation, the subscribers are experiencing great difficulty.

I would like to bring to your notice that Kota-Sangod is an industrial and commercial centre and hundreds of trunk calls are booked from there daily. In the prevailing situation, the trade is suffering a heavy loss. Besides, the Department is also suffering loss of revenue to the tune of lakhs of rupees every month.

I request the hon. Minister of Communications that keeping in view the seriousness of the matter, prompt